

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:- Appointment of Officer In-charge (OIC) Litigation.

GOVERNMENT ORDER NO: -15271 –JK (LD) of 2023
DATED: - 14 -11 - 2023

Sanction is hereby accorded to the appointment of Shri Monish Kumar, Under Secretary to Government Home Department as Officer In-charge Litigation (OIC) in case WP (C) No.1403 /2023 titled Pintu Kumar Versus Union of India and ors pending before Hon'ble High Court of Jammu and Kashmir & Ladakh/Central Administrative Tribunal and before any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)

Secretary to Government

Dated:- 14.11.2023

No:-LAW-OIC/27/2023-10

Copy to the:-

1. Learned Advocate General, J&K.
2. Financial Commissioner (Addl. Chief Secretary), Home Department
3. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
4. Director General Prosecution, J&K, Jammu
5. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
6. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
7. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
8. Director Litigation, Srinagar/ Jammu.
9. Assistant Law Officer concerned
10. Officer In Charge Litigation (OIC).
11. Private Secretary to Chief Secretary for information of Chief Secretary.
12. Private Secretary to Secretary Law.
13. Incharge Website.
14. Government Order file.
15. Concerned file.


14/11/23.

(Jawad Murtaza Khan)

Assistant Legal Remembrancer

